

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P.NO. 11/98 in OA.NO.1042/96

Monday this the 30th day of March, 1998

CORAM: Hon'ble Shri Justice R.G.Vaidyanatha, Vice Chairman  
Hon'ble Shri P.P.Srivastava, Member (A)

T.G.Galve

By Advocate Shri K.R.Yelwe ... Applicant

vs.

Union of India & Ors.

By Advocate Shri R.C.Kotiankar ... Respondents

Tribunal's Order

Heard both sides. Applicant has filed C.P.NO.11/98 for taking action against the respondents for not complying with the order passed by this Tribunal dated 27.11.1997. In the meanwhile, respondents have filed M.P.NO.197/98 seeking extension of time for complying with the order. We have heard the learned counsel for the parties. It is true that the respondents were bound to obey the order passed by the Tribunal within three months. In the meanwhile, respondents have filed Review Petition No.5/98 dated 9.1.1998 seeking review of the order passed by this Tribunal. The review petition came to be dismissed by order dated 5.3.1998. Then on 9.3.1998 the respondents have filed the present M.P. No. 197/98 for extension of time. The learned counsel for the respondents submitted that the respondents may approach the High Court against the order passed by the Tribunal or they may comply with the order of this Tribunal or take appropriate steps. But the learned counsel for the applicant opposes for grant of time.

2. In the circumstances of the case, we feel that three months' time is just and fair to comply with the order of this Tribunal. Since we are granting the time, the contempt petition does not survive. If, however, the respondents do not carry out the order in the extended time, then it is open to the applicant to file a fresh C.P.

3. In the result, C.P. is disposed of on the above observations. M.P. is hereby allowed granting three months' time to the respondents to comply with the order passed by this Tribunal. In the circumstances of the case, there will be no orders as to costs.



(P.P. SRIVASTAVA)  
MEMBER (A)



(R.G. VAIDYANATHA)  
VICE CHAIRMAN

mrj.

7/10  
Order dated 3-13-98  
to Respondent(s)  
on 21/4/98  
G  
21/4/98